

THE INDIAN RED CROSS SOCIETY (AMENDMENT)
ACT, 1956

ACT No. 22 OF 1956

An Act further to amend the Indian Red Cross Society Act, 1920.

[~~2nd June, 1956~~]

21st May, 1956

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

1. This Act may be called the Indian Red Cross Society (Amend- Short title, ment) Act, 1956.

2. Sub-section (2) of section 1 of the Indian Red Cross Society Amendment Act, 1920 (hereinafter referred to as the principal Act), shall be of section 1. omitted.

5 of 1920

3. In section 5 of the principal Act,—

Amendment of section 5.

(a) for the words “shall, within six months from the commencement of this Act and subject to the condition of previous publication, make rules for the management, control”, the words “may, subject to the condition of previous publication, make rules for the management, functions, control” shall be substituted;

(b) in clause (e), the word “and” occurring at the end shall be omitted;

(c) after clause (e), the following clause shall be inserted, namely:—

“(ee) the powers exercisable by the Managing Body in supervising the activities of Branch Committees;”.

4. In section 8 of the principal Act,—

Amendment of section 8.

(a) in sub-section (1),—

(i) the words “or in any part of Pakistan” shall be omitted;

(ii) after the expression "clause (a) of section 7", the expression "and section 13" shall be inserted;

(b) in sub-section (2),—

(i) the words "or Pakistan" occurring in both the places shall be omitted;

(ii) for the words "third column", the words "second column" shall be substituted;

(c) in sub-section (4), the words "or any part of Pakistan" shall be omitted.

Amendment of section 9. 5. In section 9 of the principal Act, after the words "or body" where they occur for the first time, the words "whether constituted in India or in any other country" shall be inserted.

Amendment of section 11. 6. In section 11 of the principal Act, the expression "for which the corpus or income of the property vested in it under clause (b) of section 6 may be applied under the provisions of section 7" shall be omitted.

Amendment of section 12. 7. In section 12 of the principal Act, after the expression "rules made under section 5", the words "and the powers of supervision exercisable by the Managing Body thereunder" shall be inserted.

Insertion of new section 13. 8. After section 12 of the principal Act, the following section shall be inserted, namely:—

Transfer of property to Pakistan.

"13. (1) Notwithstanding anything contained in this Act, the Managing Body may, from out of the funds specified in column 1 of the Third Schedule, transfer to the Pakistan Red Cross Society the amounts specified in that Schedule as being the share of the Pakistan Red Cross Society which that Society has agreed to receive for being applied to the purposes for which they were held by the Society.

(2) Upon the transfer of such amounts to the Pakistan Red Cross Society under sub-section (1), the Society shall be freed and discharged from all obligations imposed upon it by or under this Act as in force before the commencement of the Indian Red Cross Society (Amendment) Act, 1956, or under any trust or other document in respect of anything to be done in Pakistan or in any part thereof."

9. For the Schedules to the principal Act, the following Schedules shall be substituted, namely:—

Substitution
of new
Schedules for
the existing
Schedules.

THE FIRST SCHEDULE

(See section 7)

Objects to which the funds of the Society may be applied

- (1) Aid to the sick and wounded members of the Armed Forces of the Union in accordance with the terms and spirit of the Geneva Conventions of 12th August, 1949 and discharge of other obligations devolving upon the Society under the Conventions as the recognised auxiliary of the Armed Forces Medical Services.
- (2) Aid to the demobilised sick and wounded members of the Armed Forces of the Union.
- (3) Maternity and Child Welfare.
- (4) Junior Red Cross.
- (5) Nursing and ambulance work.
- (6) Provision of relief for the mitigation of suffering caused by epidemics, earthquakes, famines, floods and other disasters, whether in India or outside.
- (7) The establishment and maintenance of peace among all nations in accordance with the decisions of the International Red Cross Organisation.
- (8) Work parties to provide comforts and necessary garments, etc., for hospitals and health institutions.
- (9) The expenses of management of the Society and its branches and affiliated societies and bodies.
- (10) The representation of the Society on or at International or other Committees formed for furthering objects similar to those of the Society.
- (11) The improvement of health, prevention of disease and mitigation of suffering and such other cognate objects as may be approved by the Society from time to time.

THE SECOND SCHEDULE

(See section 8)

Statement showing the approximate percentage of the claim of the States to the income of the property vested in the Society under clause (b) of section 6.

Name of States	Approximate percentage of claim on the income of the property vested in the Society under clause (b) of section 6.
PART A STATES	
Andhra	3.18
Assam	1.49
Bihar	6.48
Bombay	10.88
Madhya Pradesh	5.98
Madras	5.53
Orissa	2.02
Punjab	6.03
Uttar Pradesh	23.69
West Bengal	5.61
PART B STATES	
Hyderabad	4.76
Jammu and Kashmir	1.35
Madhya Bharat	4.43
Mysore	2.00
Patiala and East Punjab States Union	2.55
Rajasthan	5.25
Saurashtra	3.93
Travancore-Cochin25
PART C STATES	
Ajmer81
Bhopal43
Coorg14
Delhi68
Himachal Pradesh56
Tripura06
Vindhya Pradesh	1.87
	100.00

THE THIRD SCHEDULE

(See section 13)

Statement showing the share of Pakistan Red Cross Society in the Funds specified in column 1

Name of the Fund from which transfer is to be made	Share of Pakistan Red Cross Society as on 30-6-48			Amount advanced to Pakistan Red Cross Society upto 31-12-52			Balance payable to Pakistan Red Cross Society in securities at cost and cash as agreed upon		
	1	2	3	3	4	5	6	7	8
	Rs.	A.	P.	Rs.	A.	P.	Rs.	A.	P.
Indian Red Cross Society	41,74,208	6	3	4,04,348	13	5	37,69,859	8	10
Indian Forces' Medical After-Care Fund	4,81,232	14	0	1,30,000	0	0	3,51,232	14	0
Lady Chelmsford All India Maternity and Child Welfare Bureau—Army Child Welfare Fund	91,225	0	0	8,186	13	0	83,038	3	0
Victoria Memorial Scholarships Fund	1,83,669	4	0	18,395	8	0	1,65,273	12	0
TOTAL	49,30,335	8	3	5,60,931	2	5	43,69,404	5	10
Add—Amount due from Assam Red Cross Branch							36,351	0	0
Deduct—Amount due from West Punjab Branch of the Pakistan Red Cross							44,05,755	5	10
							5,543	0	0
Net amount payable to Pakistan Red Cross Society							44,00,212	5	10

111—Interest earned on the securities in the share of the Pakistan Red Cross Society from 1-7-48 to the date of transfer after adjusting interest on the amount due from the West Punjab Branch of the Pakistan Red Cross Society.